

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER

ITA No. 48/Del/2019

Assessment Year : 2007-08

M/S BPTP LTD.,
M-11, MIDDLE CIRCLE,
CONNAUGHT CIRCUS,
NEW DELHI – 110 001
(PAN: AACCB2442A)

Vs. DCIT, CENTRAL CIRCLE-32,
NEW DELHI

(Appellant)

(Respondent)

ITA No. 2004/Del/2019

Assessment Year : 2008-09

DCIT, CENTRAL CIRCLE-32,
NEW DELHI

Vs. M/S BPTP LTD.,
M-11, MIDDLE CIRCLE,
CONNAUGHT CIRCUS,
NEW DELHI – 110 001
(PAN: AACCB2442A)

(Appellant)

(Respondent)

Assessee by : None
Department by : Sh. M. Baranwal, Sr. DR.

Date of hearing : 30.03.2021

Date of pronouncement : 30.03.2021

ORDER

PER G.S. PANNU, VP :

These are appeals filed by the Assessee and Revenue for the assessment years 2007-08 & 2008-09 respectively are directed against the

separate orders dated 16.11.2018 & 21.12.2018 of learned CIT(A)-30, New Delhi

2. None appeared on behalf of the assessee before us at the time of virtual hearing. The Assessee's A.R. vide his letter dated NIL has requested for withdrawal of the appeal filed by the assessee and dismissal of the appeal filed by the revenue and also stated that assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed in both the appeals.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee's A.R. for withdrawal of the appeal filed by the Assessee for the assessment year 2007-08 and dismissal of the Revenue's appeal for the assessment year 2008-09.

5. In the result, the appeal filed by the Assessee is dismissed as withdrawn and appeal of the Revenue is dismissed having become infructuous.

Above decision was pronounced in the presence of both the parties on conclusion of Virtual Hearing on 30th March, 2021.

SD/-

(KUL BHARAT)
JUDICIAL MEMBER

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

SD/-

(G.S. PANNU)
VICE PRESIDENT

Assistant Registrar